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27.5.1993

CCP 80/93 in      Amar Kumar in Lal Chand & Ors.  
OA 911/91            vs.  
                          Union of India

Present: Shri B. K. Aggarwal, counsel for petitioner,

Ms. Jasvinder Kaur for Shri Jog Singh,  
counsel for the respondents.

We are satisfied on a perusal of the order dated 26.5.1993 placed before us that the petitioner has been taken on the rolls w.e.f. 25.11.1992 as a daily wages employee the date on which his services were discontinued from the Minorities Commission. The order also indicates the amounts due to the petitioner would be tendered to him as soon as he approaches the office to collect the same sum of Rs.5049/- Learned counsel for the petitioner submits that the petitioner will report to duty immediately and collect the amount. In this background, no further action under the Contempt of Courts Act is called for. These proceedings are accordingly dropped.

*B. N. Dhoundiyal*  
( B. N. Dhoundiyal )

Member (A)

*V. S. Malimath*  
( V. S. Malimath )

Chairman